

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 18th day of MARCH 2005

Original Application no. 111 of 2004

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman

Sudarshan Pareek, S/o Sri Shree Raam Praeek.
R/o Q. No. FT-30A, Larmour Bagh,
Defence Colony,
Cantt. Kanpur.

...Applicant

By Adv : Sri R.K. Shukla

V E R S U S

1. Union of India through Secretary,
Ministry of Labour, Shram Shakti Bhawan, Rafi
Marg,
NEW DELHI.
2. The Chief Labour Commissioner (Central),
Shram Shakti Bhawan, Rafi Marg
NEW DELHI.
3. The Secretary,
Ministry of Defence (D-Lab),
NEW DELHI
4. The Secretary,
Ordnance Factory Board,
10-A S.K. Bose Road,
KOLKATA
5. The General Manager,
Ordnance Equipment Factory,
KANPUR.

...Respondents

By Adv: Sri A. Mohiley

O R D E R

By Justice S.R. Singh, VC.

This OA seeks issuance of the direction in the
nature of mandamus commanding the respondent no. 5 to
allow TA for the period as mentioned in para 10 of the

(R+V)

OA duly treating the period as on duty and also canceling the impugned order dated 21.3.2001.

2. None appears to press this OA. The OA was instituted on 19.1.2004 where as the order sought to be set aside was passed on 31.3.2001 and the period for which TA is claimed is from 29.4.2000 to 7.2.2001. Thus the OA is barred by time and there is no application for condonation of delay.

3. ² The facts situation of the case, therefore, the OA is dismissed as barred by time.

4. There shall be no order as to costs.

PC
Vice-Chairman

/pc/